

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 7 of 2005
(In O.A. No. 261 of 2002)

Jabalpur, this the 8th day of February, 2005

Union of India & Ors.

... Applicants

V e r s u s

Rajwant Singh.

... Respondent

O R D E R
(In Circulation)

By Madan Mohan, Judicial Member -

This Review Application has been filed to review the order dated 3rd September, 2004 passed in OA No. 261/2002. we have carefully gone through the RA and find that the applicants have not pointed out any arithmathical, clerical or glaring mistake warranting the review of the said order. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that the Tribunal cannot act as an appellate court while reviewing the original order. Under Order 47 Rule 1 of the CPC the powers of the Tribunal to review its own order are very limited.

2. Accordingly, this Review Application has no merit and is dismissed.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA"

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